

(b) if so, what are the details in this regard; and

(c) the action taken or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) to (c). Yes, Sir. A raid was conducted on the residential as well as the business premises of Shri K. C. Goel by the Income Tax Department. Besides cash and jewellery, 284 Food Cards, Stock/Sale Registers of various Fair Price Shops running under two cooperative stores namely, M/s. Poor People Consumer Cooperative Stores and M/s. Dakshinapuri Consumer Cooperative Store were recovered. 78 Rubber Stamps of different firms, Fair Price Shops, including 4 Rubber Stamps of Food and Supplies Officers, were also recovered. The Food and Supplies Department of Delhi Administration made detailed enquiry about bogus cards attached to some of the Fair Price Shops of the above two stores and it was found that most of the Food Cards which were enquired into were bogus. Shri K. C. Goel had given a statement before the Income Tax authorities with reference to his settlement position. He has declared his income as Rs. 10 lakhs in different years. He had admitted that he has earned this Income/Dividend from Fair Price Shops under these two stores. He used to divert the specified food articles meant for Public Distribution System in black market. Acting on enquiry about Bogus Food Cards, his statement of admission to the Income Tax Department and also report of the Cooperative Department of Delhi Administration that he was the key man in the two stores. Shri K.C. Goel was detained under the Prevention of Black-marketing and Malpractices of Essential Commodities Act. Out of 15 fair price shops and one kerosene depot allotted to the two stores, licences for eight fair price shops including one kerosene depot has been cancelled. Security of another five shops has been forfeited. Departmental action is being taken against the remaining three fair price shops. Two criminal cases (one against fair price

shops and another against kerosene depot) have also been lodged.

#### Development of Tibbia College

3147. SHRI SHAMIM AHMAD SIDDIQI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether there is any proposal under Government's consideration to take steps for the development of Tibbia College, Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBEN M. JOSHI): (a) In the Sixth Five Year Plan, there is an allocation of Rs. 100.00 lakhs for the development of A & U Tibbia College, the allocation is meant for the creation of the additional staff, construction/repair of the building starting of casualty Block, equipment for laboratory, development of herbal garden attached with the college and raising number of beds. It is also proposed to develop the Unified Pharmacy (including Hindustani Dawakhana) attached to the Tibbia College by construction of a new building, purchase of new equipment and furniture and creation of additional staff.

#### Revision of statutory price for sugarcane

3148. SHRI B. SATYANARAYAN REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Chief Minister of Andhra Pradesh had written to the Prime Minister to revise statutory price for sugarcane at the rate of Rs. 235/- per tonne as the price of Rs. 135/- fixed by Centre is not remunerative; and

(b) if so, what steps have been taken by the Central Government in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S.